

M.K. EXIM (INDIA) LIMITED
 Regd. Office: G-1/150, Garment Zone, E.P.I.P., Sitapura, Tonk Road, Jaipur - 302022
 CIN NO.: 163040R1992PLC007111
 Email: mkexim@gmail.com, website: www.mkexim.com

Annexure XI

EXTRACT OF THE UN-AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2022 (Rs. in Lacs)

Particulars	Quarter Ended	Quarter Ended	Year Ended
	30.06.2022	30.06.2021	31.03.2022
	Unaudited	Unaudited	Audited
Total income from operations	2179.44	1855.38	7424.92
Net Profit/(Loss) for the period (Before tax, Exceptional and/or Extraordinary items)	249.41	328.11	1783.58
Net Profit/(Loss) for the period Before tax, (after Exceptional and/or Extraordinary items)	249.41	328.11	1783.58
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	187.05	246.09	1324.56
Total comprehensive income for the period (comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax))	187.05	246.09	1324.56
Equity Share Capital	2691.15	897.05	2691.15
Reserves (Excluding Revaluation Reserve as shown in the Balance Sheet of Previous Year)			2268.91
Earning Per Share (of face value Rs. 10/- each) (for continuing and discontinued operations)			
Basic	0.70	0.91	4.92
Diluted	0.70	0.91	4.92

NOTE:- 1. The above is an extract of the detailed format of Un-audited Standalone Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the Un-audited Standalone Financial Results are available on the websites of Bombay Stock Exchanges at <http://www.bseindia.com> and also on the Company's website at <http://www.mkexim.com>.

Place: Mumbai
 Date: 30.07.2022

By Order of the Board
 For M.K.EXIM (INDIA) LTD.
 SD/-
 Manish Murlidhar Didiari
 (Managing Director)
 DIN: 0520121

MAX HEIGHTS INFRASTRUCTURE LIMITED

Regd. Off: SO-85, Pitampura, New Delhi-110034
 CIN: L67120DL1961PLC179497,
 Tel: 011-2731 4646
 E-mail: maxinfra1981@gmail.com
 Website: www.maxheights.com

NOTICE

NOTICE is hereby given that:

- The 41st Annual General Meeting (AGM) of the Company will be held on Thursday, 29th August, 2022 at 12:00 P.M. (IST) through Video Conference (VC)/ Other Audio Visual Means ("OAVM") facility, in compliance with the applicable laws and circulars issued by the Ministry of Corporate Affairs (MCA), Government of India and Securities and Exchange Board of India (SEBI), to transact the business as set forth in the Notice of the Meeting dated 26th July, 2022.
- The Company on Saturday, 30th July, 2022 completed the dispatch of Notice of the 41st AGM along with the Annual Report for financial year 2021-22 by electronic mode only to those shareholders whose email addresses are registered with the Company's Depository Participant(s) as on Friday 29th July, 2022 ("Cut-off date").
- The Notice of Annual General Meeting can be viewed/downloaded from the website of CDSL i.e. www.evotingindia.com. The physical copy of the same is available for inspection at the Registered Office of the Company during 10:00 AM to 12:00 Noon.
- Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of SEBI Listing Obligations and Disclosure Requirements, 2015 ("Listing Regulations"), the Register of Members and Share Transfer Books of the Company shall remain closed from Saturday, 29th August, 2022 to Wednesday 24th August, 2022 (both days inclusive) for the said AGM.
- Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended, and Regulation 44 of the Listing Regulations, the Company is pleased to provide e-voting facility which includes Remote e-voting by Central Depository Services (India) Limited (CDSL) to its members in respect of the business (es) to be transacted at the Annual General Meeting. The website for e-voting is www.evotingindia.com.
- The e-voting facility will be available from Monday, 22nd August, 2022 (09:00 A.M.) to Wednesday, 24th August, 2022 (05:00 P.M.) after which e-voting shall not be allowed.
- The Cut-off date for determining the eligibility to vote through electronic means or at the AGM is Thursday, 18th August, 2022.
- Any person, who acquires shares and becomes member of the Company after the dispatch of Notice of AGM and holding shares as on the Cut-Off date, may obtain the login id and password by sending a request at helpdesk.evoting@cdslindia.com. However, if you are already registered with CDSL for remote e-voting then you can use your existing user ID and password for casting your vote.
- Facility for Remote e-voting shall be available at the AGM. Members who have already cast their votes through Remote e-voting prior to AGM may also attend the AGM but shall not be entitled to cast their vote at the AGM.
- The result of e-voting shall be declared within 48 hours from conclusion of 41st AGM. The result declared along with the Scrutinizer's Report shall be placed on the Company's website and on the website of CDSL for information of the members, besides being communicated to the Stock Exchange(s).
- In case you have queries or issues regarding attending AGM and e-voting, please refer to the Frequently Asked Questions ("FAQs") for Members and e-voting user manual for Members, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or contact Mr. Rakash Dahi Deputy Manager at CDSL at its Registered Office A- Wing 25th Floor, Marathon Futurax, Marfaal Mill Compounds, N.M. Joshi Marg, Lower Patel (East) Mumbai-400013 or Contact at 1800 22 5533.

For MAX HEIGHTS INFRASTRUCTURE LIMITED
 SD/-
 Vandita Arora
 Company Secretary
 & Compliance Officer

Place: New Delhi
 Date: 30.07.2022

पंजाब नैशनल बैंक Punjab National Bank

CIRCLE SASTRA CENTRE: SOUTH DELHI, 7 BHIKAJI CAMA PLACE, NEW DELHI 110066, PH 011-4751373 Email: cs8320@pnb.co.in

POSSESSION NOTICE (For Immovable properties) (under section 13(4) of Security Interest (Enforcement) Rules 2002 (for Immovable Property)

Whereas, the undersigned being the Authorized Officer of Punjab National Bank Branch: Circle SASTRA Centre: South Delhi Bhikaji Cama Place under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 11-04-2022 calling upon the Borrowers/Guarantors/Mortgagors M/s Verma Trading Co. (Prop-Sh Sanjay Verma) Shop No 2, DLF City Court, Opp-Metro Pillar No 60, MG Road, Sikanderpur, Gurgaon, Haryana-122004 Also at: Shop No 22, DLF City Court, MG Road, Sikanderpur, Gurgaon, Haryana-122004 and Also at: Shop No 39, DLF City Court, MG Road, Sikanderpur, Gurgaon, Haryana-122004, Sh Sanjay Verma, H No 3/32, DLF Phase-II, Block-L, Chakkarpur, Gurgaon, Haryana-122002 Also at: Shop no 34 Gaushtala Market, Opp Roadway workshop, Gurgaon, Haryana-122001 and Also at BFH-105, Shafimar Bagh, New Delhi-110052, Smt. Reenu Verma, H No 3/32, DLF Phase-II, Block-L, Chakkarpur, Gurgaon, Haryana-122002 Also at: 18/24, Shakti Nagar, Delhi-110007 to repay the amount mentioned in the notice being Rs 1,12,55,212.19 (One Crore Twelve Lakh Fifty Five Thousand Two Hundred Twelve and Nineteen Paise Only) within 60 days from the date of notice/date of receipt of the said notice. The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of act read with rule 8 of the security interest Enforcement rules 2002 on this 28th day of July of the year 2022. The Borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property mentioned here under and any dealings with the said property will be subject to the charge of the Punjab National Bank for an amount of Rs 1,12,55,212.19 (Rs One Crore Twelve Lakh Fifty Five Thousand Two Hundred Twelve and Nineteen Paise Only) due and outstanding as on 31.03.2022 along with future interest cost and expenses thereon. The Borrower's/guarantor's/mortgagor's attention is invited to provision of sub-section (4) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All part & parcel of Built up house No 32 (except First Floor) on Road no L measuring 250.56 Sq Mtrs (299.66 Sq yards) having covered area 4600 Sq Ft in the residential colony known as DLF City Phase-II, Gurgaon, outside MC area Gurgaon situated at village Sarhau, The & Dist Gurgaon, Haryana in the name of Smt Reenu Verma W/O Sh Sanjay Verma

Date : 28-07-2022, Place : New Delhi Authorized Officer, Punjab National Bank

DEBTS RECOVERY TRIBUNAL-III, DELHI

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

R. C. No. 502/2019

CANARA BANK V/S NITIN KUMAR & ANR.

PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1951 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

CD No.1. Nitin Kumar Anand

S/o Vinod Kumar Anand, H-4/12, Krishna Nagar, Near Vijay Chowk, Delhi

CD No. 2. Amit Verma,

S/o Rajesh Verma, 105-A, LIG Flats, Pocket-E, GTB Enclave, Delhi

Whereas you have failed to pay the sum of Rs. 95,75,767/- (Rupees Ninety-Five Lacs Seventy-Five Thousand Seven Hundred and Sixty Seven only) as become due from you as per Recovery Certificate drawn in O. A. No. 04 of 2015 passed by the Presiding Officer, Debts Recovery Tribunal-III, Delhi with cost, expenses and future interest @ 18.70% p.a simple from the date of filing of this O.A. on 08.12.2014 as per certificate.

- And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.
- Notice is hereby given that in absence of any order of postponement, the said property shall be sold on 25.08.2022 between 3.00 PM (with auto extension clause in case of bid in least 5 minutes before closing, if required) by E-auction and bidding shall take place through On line Electronic Bidding through website: <http://www.drt.auctiontiger.net> through service provider M/s. e-Procurements Technologies Ltd. (ABC Procure), A-201/208, Wall Street-II, Opp. Orient Club Near Gujarat College, B-Block, Ahmedabad-380006 Gujarat (India) Tel: +91 079 61200594/598/587/538
- In case of any auction related query, Contact Mr. Ram Sharma Mobile No. 800002329/ email delhi@auctiontiger.net or support@auctiontiger.net
- For further details contact: Sh. Anand Shrivastava, AGM of CH Bank, having Mobile 9540082365 & N. Anand Raj No. R.m. No. 9560521705 and, email: anand365@canarabank.com intending bidders may contact aforesaid officer for inspection of the property before submitting the EMD.

The sale will be of the property of the defendant above named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule attached to each lot.

No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1951 and the rules made thereunder and to the further following conditions.

The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in the proclamation.

1. The description of properties, Reserve Price and EMD are as under:

Sr. No.	Description of Property	Reserve Price (In Rs.)	Earliest Money Deposit (EMD) (In Rs.)
1	Hypothecated Vehicle (Jaguar XJ) 3.0 D Portfolio (36657) Temp. Registration No. DL 2TC0256, Chassis No. AJAC2851CNV38667 and Engine No. 06316413060T, Exterior Color Cashmere Gold, Interior Color Cashew/Traffite, Model-2014	Rs. 17,90,000/-	Rs. 1,79,000/-

The properties shall not be sold below the reserve price:

- The amount by which the bid/ings are to be increased shall be Rs. 1,00,000/- (Rupees One Lac only) the event of any dispute arising as to the amount of bid, or as to the bidder, the property shall at once again set up to auction.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF IKO HOSPITALITY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	IKO HOSPITALITY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07.05.2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi under the Companies Act, 1956.
Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101HR2013PTC049060
5. Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: H-801, Pitaj Cour, Esel Tower, MG Road, Gurgaon-122001 (Haryana)
6. Insolvency commencement date in respect of corporate debtor	29.07.2022
7. Estimated date of closure of insolvency resolution process	25.01.2023 (180 days from the Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Tarsem Chand Garg IBBMPA-001/APP01410/2018-2019/12451
9. Address and e-mail of the interim resolution professional, as registered with the Board	TARSEM GARG AND COMPANY, SCO 56-57, Second Floor, Swastik Vihar, MDC, Sector-5, Panchkula-134114 (Haryana) E-mail: gargtarsem@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	TARSEM GARG AND COMPANY, SCO 56-57, Second Floor, Swastik Vihar, MDC, Sector-5, Panchkula-134114 (Haryana) E-mail: gargtarsem@gmail.com, ip.iko2022@gmail.com, Mobile No.: +91 95010 36694.
11. Last date for submission of claims	12.08.2022
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, as certified by the interim resolution professional	Name the class(es)-NA-
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. N.A. 2. N.A. 3. N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for appropriate form(s) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the IKO HOSPITALITY PRIVATE LIMITED 29.07.2022 (Order Communicated to the IRP on 30.07.2022).

The creditors of IKO HOSPITALITY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 12.08.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors shall submit their claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof of claims.

Note-1

Form B: for claims by operational Creditors (expected Workmen and employees)

Form C: for claims by financial Creditors

Form CA: for claims by financial Creditors in a Class

Form D: for claims by a workman and employee

Form E: for claims by Authorized Representative of Workmen and Employees

Form F: for claims by creditors other than financial creditors and operational creditors

Financial Express Date: 31.07.2022

